



\$~3

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 2775/2014 & CC 4/2016, I.A. 17721/2014, I.A. 2951/2015

M/S BRIJWASI INFRATECH PVT LTD

..... Plaintiff

Through: Ms. Shalini Kapoor, Ms. Divyanshi

Saxena and Mr. Udit Bhatiani, Advs.

(M- 8076333478)

versus

**ARJUN & ORS** 

.... Defendants

Through: Mr. S.S. Jauhar, Adv. for D-1 & 2.

Ms. Aanchal Tiwari on behalf of Mr. Swetank Shantanu, Advs. for D-5 (M-

8826201006)

**CORAM:** 

JUSTICE PRATHIBA M. SINGH

ORDER 06.03.2024

**%** 

1.

This hearing has been done through hybrid mode.

- 2. Admission/denial has been concluded in this matter. Proposed issues have been handed over by ld. Counsel for the Plaintiff- Ms. Kapoor. Mr. Jauhar, ld. Counsel for the Defendant wishes to peruse the same.
- 3. Ld. counsel for the Plaintiff prays for appointment of a Local Commissioner for recording evidence. Ld. counsel for the Defendant to consider the same and make his submissions on the next date.
- 4. List on 8<sup>th</sup> April, 2024.

PRATHIBA M. SINGH, J

MARCH 6, 2024

dj/rks